

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Registration O.A. No.349 of 1991

Prithvi Raj Vohra Applicant

Versus

Union of India & Others Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

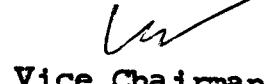
Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was promoted as PWI II along-with others on 9.11.67 has approached this Tribunal against his non promotion and supersession by his juniors in the matter of promotion. He made several representations to the Department but they have not been disposed of. Now a list of representations made by the applicant has been mentioned in para 12 of the application starting from 2.2.81 and ending on 18.4.91.

One after another seven representations were filed by the applicant but they have not yet been decided. The Department can very well look into it by giving one opportunity to the applicant. In the circumstances, we direct the respondents to dispose of the representations filed by the applicant in the matter of promotion and seniority by a speaking order taking into consideration the allegations made by the applicant in his representations within a period two months from the date of the communication of this order. The application is disposed of finally in these terms without any order as to costs.


Member (A)


Vice Chairman

Dated the 18th Sept., 1991.
RKM